

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 6312 of 2010**

Bibha Sinha ..... Petitioner

**Versus**

The State of Jharkhand & Ors. .... Respondents

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**  
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For the Petitioner : None

For the Resp. State : Mr. Gaurang Jajodia, AC to SC-I

**06/ 08.09.2021** Heard through V.C.

**2.** Nobody appears for the petitioner even on repeated calls. However, Mr. Gaurang Jajodia, learned counsel is present for the respondent State.

**3.** Order dated 26.08.2021 reads as follows:

“Nobody appears for the petitioner even on repeated calls, however Mr. Rahul Saboo, learned counsel for the respondent-State is present.

**2.** Order dated 12.08.2021 reads as under:-

*“Heard through V.C.*

*2. None appears for the petitioner even on repeated calls.*

*3. However, Mr. Rahul Saboo, learned counsel for the respondent-State is present.*

*4. Since the matter has been listed after a long gap, with a view to give one more opportunity, put up this case on 26.08.2021.*

*5. Let the name of Mr. Rahul Saboo, S.C.I be reflected in the cause list on behalf of the respondent-State.”*

**3.** With a view to give last opportunity, put up this case on 08.09.2021.

**4.** It is made clear that if nobody will appear on the next date of hearing appropriate order will be passed.”

4. In spite of the aforesaid order, none appears for the petitioner.

5. Forced with this situation, the instant writ application is dismissed for non-prosecution.

**(Deepak Roshan, J.)**